

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

Appeal.No.656/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>st</sup> February 2018, 10.30 A.M**

Name of the Company		Vaishnav Tower Infra Pvt.Ltd -Vs- ROC, W.B	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Sanuk Kanti Chakraborty } Jayashree Mukherjee 01/02/2018  
 Jayashree Mukherjee }  
ORDER

Ld. Counsel for the petitioner / appellant is present.

Ld. Counsel for the petitioner has filed affidavit of service which shows that notice to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies was served on 12.01.2018 but till date no reply has been filed.

It is also observed from records that notice has been served on the respondents on 12.01.2018 and 30 days' time was given to file reply. Till date no reply has been filed by ROC. Reminders be issued to ROC to file reply.

Petitioner prays for leave to file supplementary affidavit. Prayer is allowed. Let supplementary affidavit be filed within seven days.

List on 27.02.2018.

Sd

(Jinan K.R.)  
Member (Judicial)

Sd

(V.P. Singh)  
Member (Judicial)